

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 27/13 of NC-VI held on 29.11.2012

Meeting No.27/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 29.11.2012 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
Officers in attendance			
3	Smt. S. Latha	Dy.DGFT	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1

903 Case No.:1/11/85-ALC3/2012	Party Name:RAGHAV EXPORT	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
HQ File :01/85/050/00080/AM13/	RLA File :30/24/040/00012/AM13/	Lic.No/Date:3010086343 30.05.2012	Approved
The case was discussed in the meeting and committee decided to approve the norms with 30 % wastage as per the comments furnished by the office of the Textile Commissioner (Mumba) vide their letter No. 11/36/2012- Wvg dated 5.11.2012 as under:-			
Export Item	Qty.	Import Item	Qty.*
GO GO BAGS(WOOL & COTTON BLENDED CONTAINING 2614KGS WOOL & 4174 KGS COTTON)	6788.000 KG	WOOL TOP	3398.20 KG
BABY WRAP/SWADDLE(CONTAINING 100%WOOL)	763.000 KG	WOOL TOP	991.90 KG
SLEEP BAG(CONTAINING 100%WOOL)	110.000 KG	WOOL TOP	143.00 KG
GOWN(CONTAINING 100%WOOL)	58.000 KG	WOOL TOP	75.40 KG
ALL-IN-ONE(CONTAINING 100%WOOL)	52.000 KG	WOOL TOP	67.60 KG
SLEEPWEAR GOWN(CONTAINING 100%WOOL)	49.000 KG	WOOL TOP	63.70 KG
SLEEPWEAR ALL-IN-ONE(CONTAINING 100%WOOL)	135.000 KG	WOOL TOP	175.50 KG
SLEEPWEAR PYJAMAS (CONTAINING 100%WOOL)	481.000 KG	WOOL TOP	625.30 KG
SLEEPWEAR BODYSUIT(CONTAINING 100%WOOL)	280.000 KG	WOOL TOP	364.00 KG
ESSENTIALS-HOODIE(CONTAINING 100%WOOL)	650.000 KG	WOOL TOP	845.00 KG
ESSENTIALS-VEST(CONTAINING 100%WOOL)	369.000 KG	WOOL TOP	479.70 KG
ESSENTIALS-HAT & SCARF(CONTAINING 100%WOOL)	94.000 KG	WOOL TOP	122.20 KG
* As per office of Textile Commissioner (Mumbai) letter darterd 11/36/2012-Wvg/5 dated 05.11.2012 Committee allowed 30 % wastage for all the items under J- 225 norms for woolen knitwear.			
RA may take consequential action as per policy / procedure.			

2	904 Case No.:4/15/85-ALC3/2012	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00108/AM13/	RLA File :30/24/040/00016/AM13/	Lic.No/Date:3010086781 13.06.2012	Deferred
	The case was discussed in the meeting and committee decided to issue reminder to the firm to furnish the requisite information within 15 days from the date of receipt of the letter. The case is deferred and to be placed before the committee on 3.1.2013			

3	905	Party Name:MARINE CHEMICALS, COCHIN	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/0013/AM13/	RLA File :10/24/40/0078/AM12	Lic.No/Date:1010048595 06.03.2012	Deferred
	The case was discussed in the meeting and it was noted that the case was already decided by the NC held on 31.5.2012 on net to net basis . However firm vide their representation dated 21.8.2012 has requested for grant of 9.22 % wastage. Committee decided to call for comments from Department of Biotechnology. The case is deferred and to be placed before the committee on 3.1.2013.			

4	906 Case No.:25/2/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00025/AM13/	RLA File :09/24/040/00429/AM12/	Lic.No/Date:0910051657 09.03.2012	Deferred
	The committee noted the comments furnished by the MFPI vide their O.M.No 4/DGFT/2012 dated 16.11.2012. Committee decided that MFPI may be requested to re-look into the matter ,as the norms recommended are showing higher quantity than applied for. The case is deferred and to be placed before the committee on 3.1.2013.			

5	907 Case No.:7/5/85-ALC3/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00036/AM13/	RLA File :34/24/040/00269/AM12/	Lic.No/Date:3410033795 10.04.2012	Deferred
	The case was discussed in the meeting and it was noted that information called for from the firm by MSME and this office has not been received so far. Committee decided to issue last reminder to the firm for furnishing the requisite information. The case is deferred and to be placed before the committee on 3.1.2013.			

6	908 Case No.:1/23/85-ALC3/2011	Party Name:YKK INDIA PVT.LTD.	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00122/AM12/	RLA File :05/24/040/00183/AM12/	Lic.No/Date:0510300367 25.08.2011	Deferred
	The case was discussed in the meeting and it was noted that DIPP vide their letter dated 22.11.2012 stated that information furnished by the firm vide their letter dated 30.8.2012 was incomplete. Committee decided to call for the information and remind the firm to furnish the information as per DIPP letter dated 22.11.2012. The case is deferred and to be placed before the committee on 3.1.2013.			

7	909 Case No.:3/7/85-ALC3/2012	Party Name:PUSHPAM FOODS AND BEVERAGES PRIVATE LIMITED	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00046/AM13/	RLA File :31/83/040/00019/AM13/	Lic.No/Date:3110054409 23.05.2012	Deferred
	The case was discussed in the meeting and it was decided that the copy of information furnished by the firm may be forwarded to MFPI for their comments. The case is deferred and to be placed before the committee on 3.1.2013.			

8	910 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	The case was discussed in the meeting and it was noted that the information called for from the firm vide letter dated 19.9.2012 followed by reminder dated 07.11.2012 has not been received . The wastage claimed is as high as 93 % which is quite unrealistic as commented by MFPI . It was decided to issue a last reminder to the firm for furnishing requisite information. The case is deferred and to be placed before the committee on 3.1.2013.			

9	911 Case No.:1/30/85-ALC3/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00174/AM12/	RLA File :09/24/040/00307/AM12/	Lic.No/Date:0910049155 29.09.2011	Deferred
	The case was discussed in the meeting and the representative of the MSME intimated that application is not traceable. Committee decided to forward a copy of the application to MSME for their comments immediately The case is deferred and to be placed before the committee on 03. 1. 2013			

10	912 Case No.:10/5/85-ALC3/2012	Party Name:UNICHARM INDIA PRIVATE LIMITED	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00039/AM13/	RLA File :13/24/040/00004/AM13/	Lic.No/Date:1310039457 18.04.2012	Deferred
	The Committee decided to remind MSME to expedite their comments . The case is deferred and to be placed before the committee on 03. 1. 2013			

11	913 Case No.:13/5/85-ALC3/2012	Party Name:UNICHARM INDIA PRIVATE LIMITED	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00042/AM13/	RLA File :13/24/040/00003/AM13/	Lic.No/Date:1310039456 18.04.2012	Deferred
	The case was discussed in the meeting and it was decided to remind MSME (Chemical) division to expedite their comments and copy of the application also forwarded to MSME (Hosiery) for their comments. The case is deferred and to be placed before the committee on 03. 1. 2013			

12	914 Case No.:2/15/85-ALC3/2012	Party Name:PEPPER INDIA CORPORATION	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00106/AM13/	RLA File :10/24/040/00021/AM13/	Lic.No/Date:1010050099 21.06.2012	Deferred
	The case was discussed in the meeting and it was noted that comments called for from spice Board and MSME (Food Division) are awaited. Committee decided to call for the comments from MFPI . The case is deferred and to be placed before the committee on 03. 1. 2013			

13	915 Case No.:3/15/85-ALC3/2012	Party Name:PEPPER INDIA CORPORATION	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00107/AM13/	RLA File :10/24/040/00020/AM13/	Lic.No/Date:1010050087 21.06.2012	Deferred
	The case was discussed in the meeting and it was noted that comments called for from MFPI and MSME (Food Division) are awaited. Committee decided that MFPI and MSME may be reminded to expedite their comments. . The case is deferred and to be placed before the committee on 03. 1. 2013			

14	916 Case No.:7/11/85-ALC3/2012	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00086/AM13/	RLA File :32/24/040/00009/AM13/	Lic.No/Date:3210054617 23.05.2012	Deferred
	The case was discussed in the meeting and it was noted that information called for from the firm has not been received . Committee decided to remind the firm to furnish following information:- 1. Grade / size/ variety of import and export item 2. Percentage of broken in export and import item The case is deferred and to be placed before the committee on 03. 1. 2013			

15	917 Case No.:6/21/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00108/AM12/	RLA File :32/24/040/00019/AM12/	Lic.No/Date:3210049770 07.09.2011	Deferred
	The case was discussed in the meeting and it was noted that information called for from the firm has not been received . Committee decided to remind the firm to furnish following information:- 1 Grade / size/ variety of import and export item 2 Percentage of broken in export and import item The case is deferred and to be placed before the committee on 03. 1. 2013			

16	918 Case No.:11/27/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00155/AM12/	RLA File :32/24/040/00038/AM12/	Lic.No/Date:3210050779 14.11.2011	Deferred
	The case was discussed in the meeting and it was noted that information called for from the firm has not been received . Committee decided to remind the firm to furnish following information:- 1.Grade / size/ variety of import and export item The case is deferred and to be placed before the committee on 03. 1. 2013			

17	919 Case No.:6/27/85-ALC3/2012	Party Name:ICON DESIGNS	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00144/AM13/	RLA File :06/24/040/00019/AM13/	Lic.No/Date:0610028885 11.09.2012	Deferred
	The case was discussed in the meeting and it was decided to remind DIPP to expedite their comments. The case is deferred and to be placed before the committee on 03. 1. 2013			

18	920 Case No.:7/27/85-ALC3/2012	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00145/AM13/	RLA File :06/24/040/00022/AM13/	Lic.No/Date:0610029180 28.09.2012	Deferred
	The case was discussed in the meeting and it was decided to forward the application to Department of Animal Husbandry and Dairying for their comments. committee also decided to take clarification from Policy-2 section for import ability of Bovine meat. The case is deferred and to be placed before the committee on 03. 1. 2013			

19	921 Case No.:3/16/85-ALC3/2012	Party Name:SOMA BEVERAGES PRIVATE LIMITED	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00113/AM13/	RLA File :04/24/040/00075/AM13/	Lic.No/Date:0410138448 26.07.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm has not been received so far. Committee decided to remind the firm to furnish their reply to MFPI's letter dated 17.9.2012. The case is deferred and to be placed before the committee on 03. 1. 2013			

20	922 Case No.:6/5/85-ALC3/2012	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00035/AM13/	RLA File :05/23/040/00517/AM12/	Lic.No/Date:0510320564 21.03.2012	Rejected
	The case was discussed in the meeting and it was noted that MFPI has called for certain information vide their letter dated 04.9.2012 followed by two reminders dated 01.10.2012 and 2.11.2012 . Since the firm has not furnished the requisite information , it was decided to reject the case.			

21	923 Case No.:18/4/85-ALC3/2011	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00018/AM12/	RLA File :03/95/040/00125/AM11/	Lic.No/Date:0310613336 31.01.2011	Deferred
	The case was discussed in the meeting and it was noted that despite several reminders issued no comments are received from MFPI & MSME . Committee decided to remind MSME & MFPI to expedite their comments. The case is deferred and to be placed before the committee on 03. 1. 2013			

22	924 Case No.:3/9/85-ALC3/2012	Party Name:APEEJAY SURENDRA CORPORATE SERVICES LIMITED	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00061/AM13/	RLA File :02/24/040/00016/AM13/	Lic.No/Date:0210177216 04.05.2012	Deferred
	The case was discussed in the meeting and committee decided to remind MFPI to expedite their comments. The case is deferred and to be placed before the committee on 03. 1. 2013			

23	925 Case No.:4/9/85-ALC3/2012	Party Name:GEPACH INTERNATIONAL	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00062/AM13/	RLA File :03/94/040/01063/AM12/	Lic.No/Date:0310692526 27.04.2012	Deferred
	The case was discussed in the meeting and it was noted that comments awaited from MFPI and MSME .despite two reminders. Committee decided to remind both MSME and MFPI from Chairman's level to expedite their comments . The case is deferred and to be placed before the committee on 03. 1. 2013			

	926 Case No.:1/12/85-ALC3/2011	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00058/AM12/	RLA File :05/23/040/00118/AM12/	Lic.No/Date:0510296452	Deferred

24			13.07.2011	
	The case was discussed in the meeting and it was noted that comments awaited from MFPI and MSME. Committee decided to call for the following information from the applicant firm:-			
	1. Variety / size / yield/ grade of import and export items.			
The case is deferred and to be placed before the committee on 03. 1. 2013				

25	927 Case No.:9/29/85-ALC3/2011	Party Name:SRI CHEMICALS	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00166/AM12/	RLA File :04/24/040/00228/AM12/	Lic.No/Date:0410130301 15.11.2011	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm are awaited despite reminder. Committee decided to issue one more reminder to the firm to furnish the requisite information at the earliest. The case is deferred and to be placed before the committee on 03. 1. 2013			

26	928 Case No.:5/27/85-ALC3/2012	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00143/AM13/	RLA File :09/24/040/00294/AM13/	Lic.No/Date:0910053938 01.10.2012	Deferred
	The case was discussed in the meeting and committee noted that comments are awaited from MFPI and MSME. The case is deferred and to be placed before the committee on 03. 1. 2013			

27	929 Case No.:4/27/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00142/AM13/	RLA File :09/24/040/00292/AM13/	Lic.No/Date:0910053838 17.09.2012	Deferred
	The case was discussed in the meeting and committee noted that comments are awaited from MFPI and MSME. The case is deferred and to be placed before the committee on 03. 1. 2013			

	930 Case No.:3/27/85-ALC3/2012	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
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28	HQ File :01/85/050/00141/AM13/	RLA File :31/82/040/00116/AM13/	Lic.No/Date:3110055906 26.09.2012	Rejected
	The committee discussed the case and it was noted that the information is not coming forth from the firm despite several reminders issued by MFPI & DGFT. Hence decided to reject the case under intimation to the RA with advice to look into the genuineness / credentials of the firm , as letters sent to the firm in several cases have not been responded to.			

29	931 Case No.:1/27/85-ALC3/2012	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00139/AM13/	RLA File :03/94/040/00434/AM13/	Lic.No/Date:0310709877 21.09.2012	Deferred
	The case was discussed in the meeting and it was noted that RA, Mumbai was requested to furnish a report on actual use of all the input materials in the end product on the basis of a visit of the unit of the firm in a similar case.. Committee decided to issue a D.O letter from the Chairman requesting for expediting the report. The case is deferred and to be placed before the committee on 03. 1. 2013			

30	932 Case No.:5/5/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00034/AM13/	RLA File :05/24/040/00484/AM12/	Lic.No/Date:0510321946 10.04.2012	Deferred
	The case was discussed in the meeting and it was noted that comments from MFPI were awaited. Committee decided to remind MFPI to expedite their comments. The case is deferred and to be placed before the committee on 03. 1. 2013			

31	933 Case No.:2/27/85-ALC3/2012	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:27/85-ALC3/2012 22.11.2012	Status:
	HQ File :01/85/050/00140/AM13/	RLA File :05/24/040/00266/AM13/	Lic.No/Date:0510337514 19.10.2012	Deferred
	The case was discussed in the meeting and it was noted that comments awaited from Department of Electronics. Committee decided to remind Department of Electronics to expedite their comments. The case is deferred and to be placed before the committee on 03. 1. 2013			

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